



ITEM NO.8

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 33161/2022

[Arising out of impugned final judgment and order dated 20-11-2018 in CRLA No. 1344/1983 passed by the High Court of Judicature at Allahabad]

VIRENDRA SINGH @ VIJENDRA

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

RESPONDENT(S)

(IA No. 106147/2023 - CONDONATION OF DELAY IN FILING
IA No. 106149/2023 - CONDONATION OF DELAY IN REFILING / CURING
THE DEFECTS IA No. 106146/2023 - EXEMPTION FROM FILING O.T.)

Date : 18-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Dr. A P Singh, Adv.
Mr. Suraj Singh, Adv.
Mr. Nihal Shekhawat, Adv.
Mr. V P Singh, Adv.
Mr. Ashish Singh, Adv.
Ms. Richa Singh, Adv.
Ms. Charanjeet Sidhu, Adv.
Mr. Sadashiv, AOR

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

1. The delay of 1334 days in filing and 179 days in refiling the present petition is adequately explained and is condoned. Accordingly, I.A. Nos. 106147 and 106149 of 2023 are allowed.
2. Leave granted.
3. Heard Dr. A.P. Singh, learned counsel for the appellant.

4. In view of the fact that the appellant is aged about 82 years and has undergone cardiac surgery while in prison, pending this appeal, we deem it appropriate to enlarge him on bail, subject to the terms and conditions to be imposed by the trial Court. For which purpose, he will be produced before the trial Court within a period of two weeks from today.

5. List the appeal in due course.

6. In the meantime, the Registry is directed to call for the soft copies of the records of the trial Court as well as the High Court. Once the records are received, soft copies may be provided to the learned counsel for the respective parties.

(Ram Subhag Singh)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS